

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 15 APR 1994

APPLICATION NUMBER: 629 of 1993.

APPLICANTS:

Sri.K.R.Ninganure  
To.

RESPONDENTS:

v/s. Sub-Divisional Inspector(Postal),  
Raibag, Belgaum Dist. and Others.

1. Sri.S.P.Kulkarni, Advocate, No.2593, Upstairs,  
Eleventh Main, E-Block, Second Stage,  
Rajajinagar, Bangalore-560010.
2. The Assistant Post Master General (Staff),  
Karnataka Region, Bangalore-560001.
3. Sri.G.Shanthappa, Addl.C.G.S.C.High Court Bldg,  
Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 05-04-1994.

Issued on  
18/4/94

R.

gm\*

o/c

*S. Shashikumar* (sp)  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

Reel (6pp)  
(2)  
S. Shashikumar (sp)  
[SINo. 1]

CENTRAL ADMINISTRATIVE TRIBUNAL,  
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 629/1993

TUESDAY, 5TH DAY OF APRIL, 1994

Shri V. Ramakrishnan ... Member (A)  
Shri A.N. Vujjanaradhyā ... Member (J)

Shri K.R. Ninganure,  
S/o Shri R. Ninganure,  
Aged about: 31 years,  
Ex. EDDA (MC) of Bhirdi P.O.  
Post & At: Chincli,  
To: Raibag,  
Dist: Belgaum. ... Applicant

( By Advocate Shri S.P. Kulkarni )

Vs.

1. The Sub-Divisional Inspector  
(Postal),  
Raibag Sub-Division,  
Raibag, Belgaum Dist.
2. The Asst. Superintendent of  
Post Offices (H.O.) and  
Adhoc Disciplinary Authority,  
Chikodi Division,  
Chikodi - 591 201.
3. The Superintendent of Post  
Offices,  
Chikodi Division,  
Chikodi - 591 201 ... Respondents

( By Advocate Shri G. Shanthappa, Central  
Government Standing Counsel )

O R D E R

Shri V. Ramakrishnan

We have heard Shri S.P. Kulkarni for the applicant  
as also Shri G. Shantappa for the department. There was  
some delay in filing the application and the applicant  
had prayed for condonation of delay alongwith a medical  
certificate. We condone the delay.

2. Shri Kulkarni now submits that the applicant would prefer to file a revision/ review petition to the department against the order dated 1.4.91 of the appellate authority as at Annexure A-4. We accordingly direct that if the applicant files a revision/ review petition within four weeks from today, the department will dispose of the same on merits within three months from the date of receipt of the revision/ review petition. All the contentions are left open.

With this observation, we dispose of this application finally with no order as to costs.

R. " " Sd/-

( A.N. Vujjanaradhya )  
Member (J)

Sd/-

( V. Ramakrishnan )  
Member (A)

TRUE COPY

Se. Shauhan  
S. 14 OFFICER 15/4/94  
S. 14 OFFICER THE TRIBUNAL

TCV